The Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 1987

Act 5 of 1987

Keyword(s):
Salary, Sumptuary Allowance.

Amendments appended: 2 of 1989, 3 of 2000
THE ARUNACHAL PRADESH SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) ACT, 1987

(Act No. 5 of 1987)

AN ACT
to amend the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983.

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-eighth Year of the Republic of India as follows:

1. (1) This Act may be called the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 1987.

(2) It shall come into force at once.

2. (1) In section 2 of the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983 (hereinafter referred to as the principal Act) —

   (i) clause (a) shall be omitted;

   (ii) after clause (d) the following clause shall be inserted, namely:

   "(d) (a) "Governor" means the Governor of Arunachal Pradesh."

   (iii) for clause (e) the following clause shall be substituted, namely:

   "(e) "Minister" means a Minister appointed under Article 154 of the Constitution and includes the Chief Minister and Deputy Minister."

(2) In the principal Act, for the words "Administrator" and the "Union territory" wherever they occur the words "Governor" and "State" shall be substituted accordingly.

3. In the principal Act, for sections 3 and 4 the following sections shall be substituted, namely:

".

On and from the date the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 1987 comes into force,
there shall be paid to the Chief Minister a salary of rupees three thousand per annum and to each Minister a salary of rupees two thousand eight hundred per annum and to each Deputy Minister a salary of rupees two thousand seven hundred fifty per annum.

4. On and from the date of the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 1987 comes into force, there shall be paid to the Chief Minister a sumptuary allowance of rupees one thousand per annum and to each Minister a sumptuary allowance of rupees eight hundred per annum and to each Deputy Minister a sumptuary allowance of rupees seven hundred fifty per annum."

4. In section 5 of the principal Act, for 'Explanation' the following 'Explanation' shall be substituted, namely:

"Explanation — For the purposes of this section win

(a) 'residence' includes bed rooms, dining
spaces, kitchen, drawing room including
 corridor etc.

(b) 'maintenance' in relation to a residence
 includes —

(i) provision of electricity and water
 charges to the extent of rupees five hun-
dered per annum in the case of Minister
 other than a Deputy Minister and rupees
 four hundred per annum in the case
 of Deputy Minister from the date of
 commencement in this Amendment
 Act of 1987;

Provided that the date of occupation
 of the residence at Itanagar by the
 Minister and Deputy Minister shall be
 the date for the purposes of compu-
tation of water and electricity charges.

(ii) payment of local rates and taxes;

(iii) provision of expenditure limited to
 rupees twenty thousand in case of
 the residence of Minister and rupees
fifteen thousand in the case of the residence of Deputy Minister for providing furniture etc. when there is change in incumbency;

(iv) provision of one gardener and one cook at the residence of the Minister and the Deputy Minister.

(v) provision of separate meter covering guest room, residential office, guard room security light, visitors waiting room and the expenditure for the consumption of electricity therefor.**

THE ARUNACHAL PRADESH SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) ACT, 1989

(ACT NO. 2 OF 1989)

AN ACT

further to amend the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983.

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Fortieth Year of the Republic of India as follows:

1. (1) This Act may be called the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 1989.

(2) It shall come into force at once.

2. In the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983 (hereinafter referred to as the principal Act), in section 2, for clause (e), the following clause shall be substituted, namely:

"(e) "Minister" means a Minister appointed under Article 164 of the Constitution and includes the Chief Minister, State Minister and the Deputy Minister.

3. In the principal Act, for sections 3 and 4, the following sections shall be substituted, namely:

"3. On and from the date the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 1989 comes into force, there shall be paid to the Chief Minister a salary of rupees forty thousand per mensem and to each Minister a salary of rupees three thousand five-hundred per mensem, to each Minister of State a salary of rupees three thousand five-hundred per mensem, and to each Deputy Minister a salary of rupees three thousand four-hundred per mensem."
4. On and from the date the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 1989 comes into force, there shall be paid to the Chief Minister a sumptuary allowance of rupees one thousand per annum, to each Minister a sumptuary allowance of rupees eight-hundred per annum, to each Minister of State a sumptuary allowance of rupees seven-hundred seventy-five per annum and to each Deputy Minister a sumptuary allowance of rupees seven-hundred fifty per annum.”

4. In section 5 of the principal Act and explanation of the same before the words “Deputy Minister” the words “Minister of State and” shall be inserted:

THE ARUNACHAL PRADESH SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) ACT, 2000
(Act No. 3 of 2000)

AN
ACT

further to amend the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983 (No. 6 of 1983).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Fifty-first Year of the Republic of India as follows :-

1. (1) This Act may be called the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 2000.

(2) It shall come into force at once.

2. In the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983 (hereinafter referred to as the principal Act), for section 3 and 4, the following sections shall be substituted, namely:—

"3. On and from the date the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 2000 comes into force, there shall be paid to the Chief Minister a salary of rupees eight thousand per mensem and to each Minister a salary of rupees seven thousand two hundred per mensem, to each Minister of State a salary of rupees seven thousand per mensem and to each Deputy Minister a salary of rupees six thousand eight hundred per mensem.

4. On and from the date of the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 2000 comes into force, there shall be paid to the Chief Minister a sumptuary allowance of rupees thirteen thousand per mensem, to each Minister a sumptuary allowance of rupees
twelve thousand eight hundred per
mensem, to each Minister of State a
sumptuary allowance of rupees twelve
thousand per mensem and to each Deputy
Minister a sumptuary allowance of rupees
eleven thousand per mensem."

3. In section 5 of the principal Act, for the words
"other than Minister of State, Deputy Minister, a
compensatory allowance of two hundred and fifty
rupees per mensem and to each Minister of State
and Deputy Minister a compensatory allowance of two
hundred rupees per mensem", — the words, "Minister
of State and Deputy Minister, a compensatory
allowance of rupees five thousand in lieu of
government accommodation per mensem, if he or she
resides in own house or rented house", shall be
substituted.